

STATEMENT—Contd.

(e) (i) The number of persons apprehended while crossing unauthorisedly from India into foreign country is given below:—

	1988	1989	1990	1991 (upto 31st May, 1991)
Jammu (IB)	36	39	37	7
Punjab	4988	7710	4576	3440
Rajasthan	3568	3079	1216	264
Gujarat	9	12	8	7
West Bengal	1098	2056	2178	812
Assam	69	102	139	218
Meghalaya	39	116	119	84
Mizoram
Tripura	284	277	452	217
Manipur	48	224	113	45
Nagaland

(ii) The number of persons killed while crossing unauthorisedly from India into foreign country during the period is as under:—

	1988	1989	1990	1991 (upto 31st May, 1991)
Jammu (IB)	3	17	5	1
Punjab	36	55	38	16
Rajasthan	3	9	8	4
Gujarat
West Bengal	1	2	3	1
Assam	..	2	..	2
Meghalaya	..	2	7	..
Mizoram
Tripura	2	3	3	1
Manipur
Nagaland

[Translation]

Out of Turn Telephone Connections

613. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone connections sanctioned out of turn in Delhi and New Delhi from December, 1990 to 31 March, 1991;

(b) the details thereof, category-wise; and

(c) the criterion fixed for providing out of turn telephone connections?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) A total of 8000 such sanctions were issued.

(b) Out of turn sanctions constitute priority for telephone allotment in the categories in which the appli-

cants are registered. The break-up of these sanctions is as follows:—

Month/Year	No. of sanctions issued
December 1990.	586
January 1991 .	1561
February 1991 .	2132
March 1991 .	3721
Total	8000

(c) Out of turn telephone connections were sanctioned under the discretionary powers of the Government.

[English]

Assessment of Functioning of M.C.D., N.D.M.C. and Delhi Administration

614. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) where any assessment has been made with regard to the functioning of the Municipal Corporation of Delhi, New Delhi Municipal Committee and Delhi Administration in the absence of an elected body in the past; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) No, Sir.

(b) Does not arise.

[Translation]

Metal Detector at Government Offices

615. SHRI TEJ NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether metal detectors are being used at the entrances of all the Government Offices in the Capital;

(b) if not, whether there is any proposal to install such metal detectors; and

(c) the steps proposed to be taken to avoid inconvenience to the tourists as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) No metal detectors are being used at the entry/exit points of Government Offices in the Capital which are under the security cover of Ministry of Home Affairs. At present there is no proposal to install such metal detectors in these buildings.

(c) Does not arise.

Out of Turn Telephone Connections

616. SHRI DILEEP SINGH BHURIA:

SHRI KADAMBUR M. R. JANARTHANAN:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of out of turn telephone connections sanctioned in the country during the last six months;

(b) whether all of them have been provided with telephone connections;

(c) if not, the reasons therefor; and

(d) the time by which they are likely to be provided with telephone connections?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) The total number of out of turn telephone connections sanctioned during the last six months (January-June 1991) is 20630.

(b) No, Sir.

(c) and (d) While action to provide these telephones was under way, some cases of fake out of turn sanction orders were brought to the notice by Telecom. Field Units. An investigation by Vigilance Branch was ordered in May, 1991 to detect fake cases and action to provide telephones on out of turn sanction's was therefore withheld pending completion of investigations. Generally further action is possible only on receipt of the investigation report. However, in respect of recommendations made by Hon'ble Members against their quota,